

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 306
(IB)-1088(PB)/2020
New IA- 1674/2024

IN THE MATTER OF:

Axis Bank Ltd.

... **Applicant/Petitioner**

Versus

JMT Auto Ltd.

... **Respondent**

Under Section: 7 of (IBC) CIRP

Order delivered on 19.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Udit Singh

For the Liquidator :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1674/2024: Issue notice. Adv. Rajani, accepts notice on behalf of the RP, and seeks an opportunity to file reply to the application.

List the matter on 27.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)